

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 264/GT/2021**

Subject : Petition for revision of tariff of Muzaffarpur Thermal Power Station Stage-I (220 MW) after the truing up exercise for the period from 1.4.2014 to 31.3.2019

Petitioner : KNUNL

Respondents : BSPHCL and 2 others.

Date of Hearing : **27.6.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri Ramesh Babu V., Member

Parties Present : Ms. Ritu Apurva, Advocate, KBUNL  
Ms. Sanjeevani Mishra, Advocate, KBUNL  
Ms. Rohini Prasad, Advocate, Bihar Discoms  
Shri Anup Kashyap, Advocate, Bihar Discoms

**Record of Proceedings**

Since the order in the Petition (which was reserved on 6.2.2024) could not be issued prior to one Member, who formed part of the Coram, demitting office, the matter has been re-listed for hearing.

2. At the outset, the learned counsel for the Petitioner submitted that since the pleadings and arguments have been completed, the Commission may reserve its order in the matter. However, on being pointed out by the Commission that certain additional information is required to be filed by the Petitioner, the learned counsel submitted that any additional information required, will be filed as directed by the Commission.

3. The learned counsel for the Respondent Bihar Discoms submitted that the Respondents may be granted two weeks' time to file their reply to the additional information filed by the Petitioner.

4. The Commission, after hearing the learned counsel for the parties, directed the Petitioner to furnish the following additional information, after serving a copy to the Respondents, on or before **5.8.2024**:

- a) *In Form 15 furnished for the months of January, 2014, February, 2014 and March, 2014, it is noticed that the information submitted is inclusive of the opening stock and 'GCV of coal at boiler'. Accordingly, the Petitioner shall furnish the month-wise opening stock, value of opening coal stock, GCV of opening stock, 'GCV as received' for quantum of coal procured in terms of the 2014 Tariff Regulations along with the details of the point of the sample collected, procedure followed in analysis,*



and the entity which analysed the sample.

- b) Form 15 for the preceding three months to recommissioning of Unit 2 i.e. August – 2014, September, 2014 and October, 2014, clearly indicating the opening stock, value of opening coal stock, GCV of opening stock, 'GCV as received' for quantum of coal procured in terms of the 2014 Tariff Regulations along with details of point of sample collected, procedure followed in analysis, entity which analysed sample. Further, shall furnish day wise quantity of coal received, the GCV as received (EM), Equilibrated Moisture, Total Moisture etc.
- c) The quantity of coal, the amount paid to coal company, the GCV as received, credit / debit notes, other charges, sampling charges, handling charges, stone picking charges, loco driver salaries etc, as per the following format:

	January, 2014	February, 2014	March, 2014	2013 – 14	August, 2014	September, 2014	October, 2014	2014 - 15
Quantity of Coal received (MT)								
Amount paid to coal company								
GCV as received (wagon top / transfer point) for coal procured (kCal/kg)								
Credit / debit note received for grade slippage (Rs.)								
Credit / debit note received for excess moisture (Rs.)								
Other Charges (Rs.)								
Stone picking charges (Rs.)								
Sampling charges (Rs.)								
Handling charges (Rs.)								
Loco driver salaries (Rs.)								

- d) The total storage capacity (MT) of coal stock yard of MTPS Stages-I and II and the apportionment thereof;
- e) With regard to capital spares submitted, it is noticed that the list includes 'Spares for Max DNA from BHEL, Spares for DVAR', Spares for seal item system' etc, but does not include the quantity and justification. Hence, the Petitioner is again directed to submit the year-wise detailed list of capital spares (individual item wise) in terms of the 2014 Tariff Regulations along with the quantity, cost and justification for each item and the soft copy (excel sheet) of the same.
- f) The list of capital spares acquired from the erstwhile BSEB and part of the R & M package along with their respective cost and quantity.
- g) Though R & M works were completed for both the units by November 2014, the reasons for the claim for the creation of un-discharged liability of Rs.182.48 lakh in 2016-17 and Rs. 2823.60 lakh in 2018-19 towards R & M works, including the 'R & M consultancy contract'.



- h) *Reasons for seeking capitalization of capital spares during 2014-16 instead of the same as part of the O & M in terms of the 2014 Tariff Regulations.*
- i) *The Commission vide order 22.01.2020 in Petition nos. 241/GT/2017 and 240/GT/2017, has directed that the Petitioner shall furnish the reasons for not achieving the Station Heat Rate after R&M at par with similar taken over stations, comprising of units of 110 MW capacity like Tanda TPS (2750 kcal/kWh). The same shall be submitted along with the design turbine cycle heat rate guaranteed by OEM after R&M for each with supporting documents thereof.*
- j) *Reasons for claiming higher (double) water consumption of 537093 units in 2017 – 18 in comparison to 275168 units and 256248 units claimed in 2016 – 17 and 2018 – 19, respectively. Also, the year-wise actual generation unit wise, water consumed for the purpose of plant and other than plant shall be submitted.*
4. The Respondents are permitted to file their replies, by **26.8.2024**, after serving a copy to the Petitioner, who may, file its rejoinder, if any, by **5.9.2024**.
5. The Petition shall be listed for hearing on **19.9.2024**.

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

